

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MANAV GREYS EXIM PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Manav Greys Exim Private Limited
2.	Date of incorporation of corporate debtor	04 th February 1986
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U51311MH1986PTC038839
5.	Address of the registered office and principal office (if any) of corporate debtor	A-2/348/49 Shah & Nahar Indestate, Dhanraj Mill Compound, N M Joshi Marg, Lower Parel, Mumbai – 400013.
6.	Insolvency commencement date in respect of corporate debtor	17 th May, 2024
7.	Estimated date of closure of insolvency resolution process	13 th November, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Golechha IBBI/IPA-002/IP-N000932/2019-2020/12973
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd., Dattani Park Road, Thakur Village, Kandivali (East), Mumbai – 400101. Email: akgolecha9@gmail.com Mobile: +91 9674117201
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp@mgepl.com
11.	Last date for submission of claims	31 st May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Manav Greys Exim Private Limited** on 17th May, 2024.

The creditors of **Manav Greys Exim Private Limited**, are hereby called upon to submit their claims with proof on or before **31st May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 19th May, 2024
Place: Mumbai

Ashok Kumar Golechha
Interim Resolution Professional
Manav Greys Exim Private Limited